

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 410
TO BE ANSWERED ON 06.02.2025**

SOCIAL SECURITY BENEFITS TO GIG AND PLATFORM WORKERS

410. SHRI VAIKO:

SHRI M. SHANMUGAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) details of number of gig/platform aggregators registered along with number of platform workers engaged with them on the e-Shram portal, as on 1st January, 2025;**
- (b) steps taken by Government to extend social security benefits to gig and platform workers and number of such workers benefited in the last three years;**
- (c) details of measures taken to ensure compliance by the aggregators for registering and extending benefits to gig and platform workers; and**
- (d) in the absence of Social Security Code which is yet to be implemented, efforts made by Government to extend benefits to such workers, under the existing labour laws?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Code on Social Security 2020 for the first time defined gig & platform workers and made provisions related to the same, which has been enacted by the Parliament. A separate aggregator module has also been launched on e-Shram portal to facilitate registration of the platforms & platform workers engaged with them on the portal. As on 03.02.2025, total four platforms have registered on e- Shram portal. A total of 423186 active platform workers are engaged with them.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.